

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.35677-35678/2017

(Arising out of impugned final judgment and order dated 11-12-2017 in LPA No. 772/2017 11-12-2017 in LPA No. 770/2017 passed by the High Court Of Delhi At New Delhi)

ASHISH KUMAR HALDAR

Petitioner(s)

VERSUS

THE GOVERNING BODY RAISINA BENGALI SCHOOL
SOCIETY THROUGH IS SECRETARY & ANR.

Respondent(s)

Date : 22-12-2017 These petitions were MENTIONED today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Mohit Chaudhary, Adv.
Ms. Puja Sharma, AOR
Mr. Kunal Sachdeva, Adv.
Ms. Garima Sharma, Adv.
Mr. Imran Ali, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

On mentioning, the matter is taken on Board.

List the matter on 29th December, 2017, before the
appropriate Bench as per the roster.

(Chetan Kumar)
Court Master

(Jagdish Chander)
Court Master